

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP(IB) No. 20/Chd/Hry/2024

IN THE MATTER OF:

Naseema Bano (PG)

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 10.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

Mr. Vishav Bharti Gupta, Advocate
Mrs. Ubhai Bharti Gupta, Advocate

For the Financial Creditor/SBI:

Mr. Rakshit Gupta, Advocate

For the RP:

Ms. Swati Saluja, Advocate

ORDER

Objections have been filed by Ld. Counsel for the Financial Creditor-SBI vide Diary No. 00180/2 dated 27.05.2024. The same is taken on record. It is stated by Ld. Counsel for the RP that she has e-filed the rejoinder/response to the objections. Let the hard copy of the same be filed during the course of day. Let the matter be listed for arguments on 07.08.2024.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti